

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.43/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE PARTIES: Smt. Rajinder Kaur

V/s.
M/s. Tristar Air Conditioning Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1) MR. ASHWIN SHANKER
SDNTH & W
MS. NDHASHNE
& Mr. Ashwin Shanker
1/b KEYSTONE
PARTNERS }
} FOR THE
PARTITIONER



2) Balaji Harish Iyer
i/b Mr. Ashwin Shanker



- for the
Respondent/Applicant

ORDER

CP No.43/397-398/NCLT/MB/MAH/2016 (Old C.P. No. 101/2007).

1. The Learned Representatives of both the sides are present.

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2. At the outset it is informed that this Petition has been transferred and the old number was C.P. No. 101/2007. It has also been informed that an Application No. 95/2008 is also pending for disposal.
3. Learned Representatives have also informed that a litigation is also pending before the Hon'ble Supreme Court, therefore seeking a long date. The dispute revolves around the issue of maintainability of the Application.
4. Considering the requests of both the sides, matter is now adjourned to **29th** **March, 2017.**

31st January, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)